

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA No.3068/2017

New Delhi this the 6<sup>th</sup> day of September, 2017.

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Gurdave Singh S/o Sh.Bant Singh  
R/o B-32, Qutub Vihar Phase-1,  
Delhi-71. ... Applicant

(By Advocate: Mr. U. Srivastava)

Versus

1. Union of India through the  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. The Divisional Railway Manager  
Ambala, Northern Railway,  
Rail Vihar Colony, Ambala Cantt.  
Ambala.
3. The Divisional Engineer,  
O/o The Divisional Railway Manager,  
Northern Railway, Ambala Cantt.  
Ambala. .. Respondents

**O R D E R (ORAL)**

In the current OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has come before the Tribunal for grant of Overtime Allowance (OTA) beyond 8 hours per day as per law. The applicant has relied upon some judicial pronouncements by the Principal Bench of the Tribunal, namely, OA no.107/2009 decided on 21.01.2011, upheld by the Hon'ble High Court of Delhi in Writ Petition (C) no. 7164/2011. The same principle has also been upheld in OA

No.3054/2012 decided on 27.08.2013 and OA No. 3549/2015 decided on 29.08.2016. The applicant contends that he has been serving the respondents with an unblemished service record and has been approaching them time and again requesting for grant of OTA but to no avail.

2. Learned counsel for the applicant, Shri U.Srivastava, appeared and stated that the case of a similarly placed employee came up before the Principal Bench of the Tribunal in OA 3378/2011. The same was decided vide order dated 16.09.2011 directing the respondents to extend the same benefit to the applicants therein, if due, by way of a speaking and reasoned order. The same has, however, been rejected by the respondents vide order dated 1.12.2011 (Annexure A/4). Another OA challenging the aforementioned order dated 1.12.2011 has been allowed by the Principal Bench of the Tribunal vide order dated 27.08.2013. The applicant, he states, retired on 31.08.2016 and is a similarly situated person. He, therefore, deserves similar treatment of being granted the benefit of law laid down by the Tribunal, as upheld by the Hon'ble High Court.

3. I dispose of this OA directing the respondents to decide the representation of the applicant dated 04.04.2017 and reminder dated 25.07.2017 by passing a speaking and reasoned order within a period of sixty days from the receipt of a certified copy of this order. No costs.

(Praveen Mahajan)  
Member (A)